

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
CHENNAI**

REGIONAL BENCH – COURT NO. III

Service Tax Appeal No.40103 of 2019

(Arising out of Order-in-Original No.46 to 58/2018 dt.18.09.2018 passed by Commissioner of GST & Central Excise, Chennai - Outer, Newry Towers, 2054/1, II Avenue, Anna Nagar, Chennai - 600 040)

Vindhyachal Builders Pvt Ltd

Appellant

Plot No.38, Survey No.91, Kunnappattu Village
Kunnappattu Panchayat, Paiyanur, Tiruporur Taluk - 603 105.

Vs

Commissioner of GST & Central Excise

Respondent

Outer Chennai Commissionerate.

APPEARANCE:

For the Appellant : Sh.Sai Prashanth, Advocate
For the Respondent : Sh.Arul C Durairaj, Superintendent

CORAM :

HON'BLE MS.SULEKHA BEEVI C.S, MEMBER (JUDICIAL)
HON'BLE SH.P.ANJANI KUMAR, MEMBER(TECHNICAL)

DATE OF HEARING :29.10.2020
DATE OF DECISION :29.10.2020

FINAL ORDER No. 41200/2020

PER BENCH

It is submitted that the appellant has availed the scheme under Sabka Vishwas. They have been issued discharge certificate as per Form – 4. Hence the appeal is dismissed.

(dictated and pronounced in court)

(SulekhaBeevi C.S.)
Member (Judicial)

(P.Anjani Kumar)
Member (Technical)

Vsr